

fully a one tonne thrust cryogenic engine with liquid oxygen and gaseous hydrogen in 1989. A project report for a 12 tonne cryogenic stage was also prepared subsequently. Considering the time schedule and developmental risks involved in the realisation of the cryo stage indigenously, an Agreement with GLAVKOSMOS was signed in order to accelerate the development of this technology for the realisation of GSLV in five years.

Revision of M. T. C. R.

404. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether India's nuclear and space programmes are likely to be affected by the recent U. S. initiated revision of the Missile Technology Control Regime (MTCR) as reported in the 'Hindustan Times' February 2, 1993;

(b) if so, the details thereof; and

(c) the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVANESH CHATURVEDI): (a) to (c). Except for the minimal impact caused by the 2-year sanction imposed by USA on Indian Space Research Organisation (ISRO) in May, 1992, the revised MTCR guidelines announced by USA in January, 1993 are not likely to have any further impact on India's Space Programme. The Indian Space Programme has been carefully planned to meet the primary goal of utilising space technology for national development. Towards this, ISRO, over the years has built up maximum self-reliance in satellite and rocket technologies as well as in space applications. Even in those areas, where marginal dependency on

imported technologies exists, long term strategies with necessary outlays have been worked out to ensure timely action for self-reliance in order to overcome the impact of ban/embargoes imposed by the countries supplying the same. In view of this, the peaceful applications of nuclear energy and space programme being pursued by India are not likely to be affected by the revised MTCR guidelines.

11.33 Hrs

The House Then Adjourned Till Twelve of the Clock

The Lok Sabha re-assembled at Twelve of the Clock.

[MR. SPEAKER *in the Chair*]

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE: (Bolpur): Mr. Speaker, Sir, the very important discussion on price rise should be continued. It is very important. Already Shri Amal Datta had initiated the discussion.

(Interruptions)

[Translation]

SHRI BALRAJ PASSI (Nainital): Mr. Speaker, Sir, the entire Delhi has been converted into a police cantonment. Even the Members of Parliament are being stopped from entering the North Avenue area. I also was stopped by the Chowki incharge there...*(Interruptions)*...I had to walk to my place. The driver of the three-wheeler was beaten up for taking me upto there...*(Interruptions)*...Even the women have been beaten up...*(Interruptions)*...The

police is forcibly taking away our guests from our houses... (*Interruptions*)

12.03 hrs.

At this stage, Shri Santosh Kumar Gangwar and some other hon. Members came and stood on the Floor near the Table.

MR. SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.03 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

The Lok Sabha re-assembled at one minute Past Fourteen of the Clock

[MR. SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

REVIEW ON THE WORKING OF AND ANNUAL REPORT OF HINDUSTAN PREFAB LIMITED FOR 1991-92 AND ANNUAL REPORT OF NATIONAL INSTITUTE OF URBAN AFFAIRS, NEW DELHI FOR 1991-92

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956-

(i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1991-92.

(ii) Annual Report of the Hindustan

Prefab Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-3381/91]

(2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1991-92 alongwith Audited Accounts.

[Placed in Library. See No. LT-3382-93]

Annual Plan for 1992-93

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table a copy of the Annual Plan for the year 1992-93 (Hindi and English versions).

[Placed in Library, See No. 3383/93]

Central Silk Board (Amendment) Rules, 1992

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri g. Venkat Swamy, I beg to lay on the Table a copy of the Central Silk Board (Amendment) Rules, 1992 (Hindi and English versions) published in Notification NO. G.S.R. 29 in Gazette of India dated the 23rd December, 1992 under sub-section (3) of section 13 of the Central Silk Board Act, 1948.